

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FORCEFOX TECHNOLOGIES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Forcefox Technologies P. Ltd.
2.	Date of incorporation of corporate debtor	19/01/2016
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Govt. of India
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32107HR2016PTC057851
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 321, PHASE-V, SECTOR-56 EHTP, HSIIDC INDUSTRIAL AREA KUNDALI Sonapat HR 131028
6.	Insolvency commencement date in respect of corporate debtor	01/02/2023
7.	Estimated date of closure of insolvency resolution process	31/07/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANDEEP CHANDNA, REGN. NO. IBBI/PA-002/IP-N00447/2017-18/11237
9.	Address and e-mail of the interim resolution professional, as registered with the Board	23, GF, A-BLOCK, SOUTH CITY-2, SECTOR 49, SOHNA ROAD, GURGAON-122018. cssanddeep@live.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	23, GF, A-BLOCK, SOUTH CITY-2, SECTOR 49, SOHNA ROAD, GURGAON-122018. cssanddeep@live.in
11.	Last date for submission of claims	15/02/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)-NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the FORCEFOX TECHNOLOGIES PVT. LTD. on 01/02/2023.

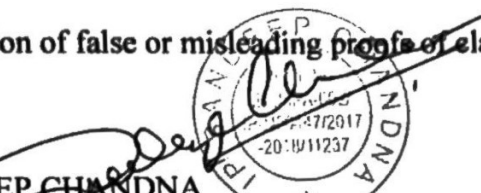


The creditors of FORCEFOX TECHNOLOGIES PVT. LTD., are hereby called upon to submit their claims with proof on or before 15/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


SANDEEP CHANDNA
IBBI/IPA-002/IP-N00447/2017-18/11237
GURGAON
02/02/2023

